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Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A.No.1120 of 1988.

Sushil Kumar Applicant

Versus

Union of India & Others Respondents.

Hon.D.S.Misra, A.M.

Hon. G.S.Sharma, J.M.

(By Hon.D.S.Misra, A.M.)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1985 the applicant has prayed for setting aside the order dated 4.6.1988 terminating the services of the applicant and discontinuing him from service w.e.f. 4.6.1988. The applicant claims that he was employed as Substitute Porter by the Station Superintendent, Northern Railway, Lucknow on 15.1.76 and had been working as such since then.

2. We have heard the learned counsel for the applicant. The applicant has not filed any representation or appeal to the higher authorities against/alleged order of termination of his services. It is thus evident that the applicant has not yet availed of the departmental remedy available to him under the Service Rules. We are of the opinion that the application is premature and deserves to be rejected. Accordingly, the application is rejected at the admission stage.

J.M.

D.S.M.
A.M.

Dated the 29th Nov., 1988.

RKM